

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO. 3649
TO BE ANSWERED ON 21.12.2015**

FREE EDUCATION FOR DISABLED CHILDREN

3649. SHRI R.P. MARUTHARAJAA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the norms/guidelines fixed for opening of Kendriya Vidyalaya have been followed in letter and spirit and if so, the details thereof;
- (b) if not, the details of the cases where deviations have taken place during the last three years and the current year alongwith the reasons thereof;
- (c) the remedial steps taken/being taken by the Government in this regard;
- (d) whether the Government has any proposal to provide free education to physically disabled student in Kendriya Vidyalaya; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)**

(a) & (b): The prescribed norms and guidelines are kept in view while processing proposals for opening of new Kendriya Vidyalayas (KVs). Any deviation from the prescribed norms is referred to the Board of Governors (BoG) of Kendriya Vidyalaya Sangathan (KVS) for consideration. In the case of some KVs the land norms have been relaxed by KVS with the approval of competent authority as the concerned State Government / Sponsoring Authority could not provide requisite extent of land. The details are **annexed**.

During the academic year 2015-16, one KV has been opened at Raichur under the sponsorship of a State Public Sector Undertaking (PSU) viz. Hutti Gold Mines Company Limited, Karnataka. The sponsoring authority has committed to bear all recurring and non-recurring expenditure relating to this KV and also to comply with requisite terms and conditions.

(c): Does not arise.

(d) & (e): As per the existing guidelines of KVS, disabled students are fully exempt from the payment of tuition fees and Vidyalaya Vikas Nidhi for all classes till Class VIII, except for computer fees which are charged from all students.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF LOK SABHA UNTARRED QUESTION NO. 3649 RAISED BY SHRI R.P. MARUTHARAJAA, HON'BLE MP TO BE ANSWERED ON 21ST DECEMBER 2015 REGARDING FREE EDUCATION FOR DISABLED CHILDREN

DETAILS OF KENDRIYA VIDYALAYAS WHERE RELAXATION IN LAND NORMS HAS BEEN ACCEPTED WITH THE APPROVAL OF COMPETENT AUTHORITY DURING THE LAST 3 YEARS AND THE CURRENT YEAR

S. No.	Name of Kendriya Vidyalaya and State	Requirement of land as per norms of Kendriya Vidyalaya Sangathan	Extent of land accepted by Kendriya Vidyalaya Sangathan
2015-16		NIL	
2014-15			
1.	Shrawasti (Uttar Pradesh)	10.00 acres (Rural area)	7.79 acres
2.	Chamarajanagar (Karnatka)	10.00 acres (Rural area)	7.15 acres
3	Gangrani (Uttar Pradesh)	10.00 acres (Rural area)	6.63 acres
4	Tenali (Andhra Pradesh)	8.00 acres (Urban area)	5.00 acres
5	Kaduthuruthy, Kottayam (Kerala)	10.00 acres (Rural area)	8.00 acres
6.	Akampet (Manipur)	10.00 acres (Semi-Urban area)	6.00 acres
7.	Golden Rock (Tamil Nadu)	8.00 acres (Urban area)	6.40 acres
8.	Harnaut (Bihar)	5.00 acres (Rural area)	3.2 acres
9.	Gopeshwar (Uttarakhand)	4.00 acres (Hilly area)	3.00 acres
10.	Chero Salempur (Uttar Pradesh)	5.00 acres (Rural area)	4.75 acres
11.	Recongpeo (Himachal Pradesh)	4.00 acres (Hilly area)	2.5 acres
12.	Bandel, Railway Colony (West Bengal)	8.00 acres (Urban area)	7.58 acres
13.	Siddharthnagar (Uttar Pradesh)	8.00 acres (Urban area)	5.00 acres
2013-14			
14.	Kavaratti (Lakshdweep)	4.00 acres (Urban area)	2.85 acres
15.	Kakinada, East Godavari (Andhra Pradesh)	8.00 acres (Urban area)	4.00 acres
2012-13		NIL	
